

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, JAIPUR BENCH,

J A I P U R.

O.A. No. 563/93

Date of decision: 30.11.94

JAGANNATH PRASAD SAINI : Applicant.

VERSUS

UNION OF INDIA & ORG : Respondents.

Mr. R.M. Mathur : Counsel for the applicant.

Mr. M. Rafiq : Counsel for the respondents.

CORAM:

HON'BLE Mr. Gopal Krishna, Member (Judicial)

HON'BLE Mr. B.N. Dhoundiyal, Member (Adm.)

PER HON'BLE MR. GOPAL KRISHNA, MEMBER (JUDICIAL):

We have heard the learned counsel for the parties.

2. The applicant has been appointed as a Booking Clerk in the same pay-scale ~~and~~ on this post <sup>and</sup> the applicant has already joined on 7.4.1994 as a result of his medical deategorisation. This O.A. has, therefore, become infructuous and it is, therefore, dismissed, with no order as to costs.

*B.N. Dh*

( B.N. DHOUNDIYAL )  
Administrative Member

*G.Krishna*

( GOPAL KRISHNA )  
Member (Judicial)